

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 840
TO BE ANSWERED ON 07.02.2017**

ISSUANCE OF CASTE CERTIFICATE

840. DR. UDIT RAJ:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has received any proposal/request for reissuing an order of the Hon'ble President of India in place of old order in 1950 based on caste counting to identify habitats and number of people belonging to SC/ST categories in all States and Union Territories;
- (b) if so, the details thereof and the time by which the said order is likely to be issued; and
- (c) the steps proposed to be taken by the Government for the issue of caste certificates to those who are unable to produce residential or revenue records of 1950?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

- (a) & (b): No such proposal has been received for issuing Presidential Orders specifying Scheduled Castes (SCs) and Scheduled Tribes (STs) afresh in place of Orders issued in the year 1950.
- (c): Union of India is the nodal agency for notification of SCs and STs under Articles 341 & 342 of the Constitution respectively. The subject of issuance of SC/ST certificates and verification thereof rests with the concerned State Government/ Union Territory Administration. Representations have been received for removal of difficulties in obtaining Caste certificates but in this regard no proposal is under consideration.
